

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. 591/2006

This, the 21st day of February 2007.

Hon'ble Shri Justice Khem Karan. Vice Chairman.

Hon'ble Shri. A. K. Singh, Member (A)

1. Pankaj Kumar aged about 34 years son of late J.R. Gupta, R/o C-1117, Indira Nagar, Lucknow.
2. Mridul Srivastava, aged about 39 years son of Sri A.K. Srivastava, R/o A-3, Sector C-5, Aliganj, Lucknow.
3. Rakesh Mishra aged about 36 years son of late M.D. Mishra, R/o III/91, GSI Colony, Sector Q, Aliganj, Lucknow..

...Applicants

By Advocate:- Sri Anurag Srivastava

Versus

1. Union of India through its Secretary, Department of Mines, Central Secretariat, New Delhi..
2. The Director General, Geological Survey of India, Headquartes , 27 Jawahar Lal Nehru Road, Kolkatta.
3. The Dy. Director General, (P), GSI, Headquarters , 27- Jawaharlal Nehru Raod, Kolkatta.
4. Dy. Director General, GSI, Northern Regional Headquarter, Aliganj, Lucknow.

..Respondents

By Advocate:- Sri D.P.Singh

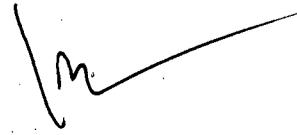
ORDER (ORAL)

HON'BLE SHRI JUSTICE KHEM KARAN, V.C.

Heard Sri Anurag Srivastava appearing for the applicant and Sri D.P.Singh appearing for the respondents on admission of this O.A.

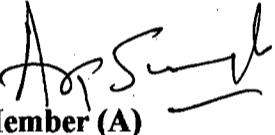
The prayer is for

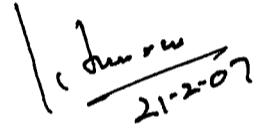
1. Considering the promotions of the applicants and other eligible Asstt. Geological-Grade-1 to the post of Geologist (Junior) under 50% promotions quota under Geological Survey of India including Exploration Wing (Class I and II) Recruitment (Amendment) Rules, 1979.
2. The case of the applicants is that they are working on the post of Assistant Geologist Grade I in the Department of Geological Survey of India and are eligible for promotion to the post of Geologist (Jr.) and there is a provision for promotion from the cadre of Assistant Geologist Grade I.
3. The grievance of the applicants is that instead of filling the vacancies by promoting from Assistant Geologists Grade I, the respondents are going to



fill the vacancies by making direct recruitment. They say that have already given representation to the Director General, Geological Survey of India, copy of which is annexed as Annexure No.6 to the O.A., but nothing has been done so far. We think there is no good reason to keep this O.A. pending here as the respondents have not passed any order so far as regards the plea of the applicants. It seems just and proper to dispose of this O.A. finally with suitable direction to the Director General, G.S.I, to consider and dispose of the representation of the applicants dated 7.9.2006 (Annexure No.6) in accordance with rules on the subject within a period to be given by this Tribunal.

5. So the O.A. is finally disposed of with direction to the respondent No.2 to consider and dispose of the representation dated 7.9.2006 (Annexure 6) of the applicants in accordance with rules /orders on the subject, within a period of 45 days from the date a certified copy of this order, together with copy of the O.A. including the said annexure is received. With the above directions, O.A. is disposed of without any order as to costs.


Member (A)


Vice Chairman

HLS/-